



**Central Administrative Tribunal  
Jammu Bench, Jammu**

**TA No. 6330/2020  
SWP No. 2215/2011**

**Thursday, this the 18<sup>th</sup> day of March, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Noor Mohammad Khan  
S/o Mohammad Aslam Khan  
R/o Guwahwas Pattan Baramulla  
Aged 33 years.

.. Applicant

(Mr. M. Ashraf Wani, Advocate)

**VERSUS**

1. State of J&K through  
Chairman Service Selection Board  
J&K Sgr/Jammu.
2. Secretary Service Selection Board  
J&K Sgr/Jammu.
3. Dy. Director Employment and Counselling Centre  
Baramulla.

...Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)

**ORDER (Oral)**

**Mr. Justice L. Narasimha Reddy:**

The respondents initiated steps for appointment to the post of Accounts Assistant in the year 2010. The applicant was one of the contenders. The results were published and the name of the applicant did not find place in it. According to the applicant, the respondents did not award the points, as provided in the



prescribed procedure and that, in turn, resulted his not being included in the list. He filed SWP No. 2215/2011 before the Hon'ble High Court of Jammu & Kashmir, with a prayer to conduct the interview and then to consider his case for selection and appointment.

2. The respondents did not file any counter affidavit.
3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as TA No. 6330/2020.
4. Today, we heard Mr. M. Ashraf Wani, learned counsel for the applicant and Mr. Rajesh Thapa, learned Deputy Advocate General.
5. Learned counsel for the applicant submits that he has no instructions from his client. The matter pertains to the selection, which took place in the year 2010. Except stating that he was not awarded adequate marks, the applicant did not point out any specific defect or violation. Under these circumstances, we do not find any basis to grant any relief to him.
6. The T.A. is accordingly dismissed. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**March 18, 2021**  
/sunil/jyoti/vb/ankit